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Monday, February 4, 2019 Magha 15, 1940 (Saka)

## LOK SABHA DEBATES (English Version)

**Seventeenth Session** 

(Sixteenth Lok Sabha)



(Vol. XXXVI contains Nos.1 to 10)

# LOK SABHA SECRETARIAT NEW DELHI

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## LOK SABHA DEBATES

## LOK SABHA

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Monday, February 4, 2019/Magha 15, 1940 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER in the Chair]

... (Interruptions)

[English]

**PROF. SAUGATA ROY (DUM DUM):** Madam, I have given a notice for Adjournment Motion. There is a constitutional crisis. ... (*Interruptions*) The Chief Minister of West Bengal is sitting on a *dharna*. ... (*Interruptions*)

HON. SPEAKER: One minute.

... (Interruptions)

#### **11.01 hrs**

## **OBITUARY REFERENCES**

[Translation]

**HON. SPEAKER:** Hon. Members, I have to inform the House about the sad demise of eight former Members, Sarvashri Keyur Bhushan, Bateshwar Hembram, Y.G. Mahajan, Dr. G.R. Sarode, Jalagam Kondla Rao, K. Krishnamurthy, Bhanu Prakash Singh and George Fernandes.

**Shri Keyur Bhushan** was a Member of the 7th and 8th Lok Sabha from Raipur Parliamentary Constituency of Madhya Pradesh, which is now in Chhattisgarh.

Shri Keyur Bhushan was a Member of the Estimates Committee and a Member of the Joint Parliamentary Committee on the Mental Health Bill.

Shri Bhushan was a freedom fighter who was imprisoned for participating in the Quit India Movement.

A rich literary genius, Shri Keyur Bhushan was the Editor of 'Chhattisgarh Ki Kali' and 'Chhattisgarh Sandesh'.

Shri Keyur Bhushan passed away on the 3th of May, 2018 at the age of 90 in Raipur, Chhattisgarh.

**Shri Bateshwar Hembram** was a Member of the Sixth Lok Sabha from Dumka Parliamentary Constituency (now in Jharkhand), Bihar.

Shri Hembram had a special interest in literary activities and many of his books were published.

Shri Bateshwar Hembram passed away on the 17th of October, 2018 at the age of 87 years in Dumka, Jharkhand.

**Shri Y.G Mahajan** was a Member of the 13th and 14th Lok Sabha from Jalgaon Parliamentary Constituency of Maharashtra.

Shri Mahajan was a Member of the Committee on Agriculture and the Committee on Human Resource Development.

Shri Mahajan was an active social and political worker and actively participated in the Anti-Dowry Movement.

- Shri Y.G. Mahajan passed away on the 29th of October, 2018 at the age of 77 years in Jalgaon.
- **Dr. G.R. Sarode** was a Member of the 10th and 11th Lok Sabha from Jalgaon Parliamentary Constituency, Maharashtra. Earlier, Dr. G.R. Sarode also served as a Member of the Maharashtra Legislative Assembly.
- Dr. G.R. Sarode passed away on the 2th of December, 2018 at the age of 78 in Jalgaon, Maharashtra.

**Shri Jalagam Kondla Rao** was a Member of the Sixth and Seventh Lok Sabha from Khammam Parliamentary Constituency (now in Telangana) of Andhra Pradesh.

He was a Member of the Committee on Private Members' Bills and Resolutions. Earlier, Shri Kondla Rao was a Member of the Andhra Pradesh Legislative Assembly from 1957 to 1962.

As an active social worker, Shri Rao worked for the upliftment of deprived sections of society.

Shri Jalagam Kondla Rao passed away on the 18th of December, 2018 at the age of 90 in Hyderabad, Telangana.

**Shri K. Krishnamurthy** was a Member of Twelfth Lok Sabha from Mayiladuthurai Parliamentary Constituency of Tamil Nadu. Shri Krishnamurthy served as a Member of the Committee on Science and Technology and the Committee on Environment and Forests.

An active social worker, Shri Krishnamurthy worked to promote education and laid the foundation of many educational institutions.

Shri K Krishnamurthy passed away on the 16th of January, 2019 at the age of 74 years in Thanjavur, Tamil Nadu.

**Shri Bhanu Prakash Singh** was a Member of the Third and Fourth Lok Sabha from Rajgarh and Sidhi Constituencies of Madhya Pradesh respectively.

Shri Bhanu Prakash Singh was Deputy Minister in the Ministry of Industrial Development and Company Affairs. He also served as the Governor of Goa.

Shri Bhanu Prakash Singh passed away on the 24th of January, 2019 at the age of 89 years in Rajgarh, Madhya Pradesh.

Shri George Fernandes was a Member of the Fourth Lok Sabha from the then Bombay South (now Mumbai South Parliamentary Constituency) of Maharashtra. He was a Member of Sixth, Seventh and Ninth to Fourteenth Lok Sabha from Muzaffarpur and Nalanda Parliamentary Constituencies of Bihar respectively.

Shri Fernandes was also Union Minister of Defence, Railways, Communications and Industry. As an experienced Member of Parliament, he also served as a Member of various Parliamentary Committees. Shri George Fernandes, a literary genius, was the editor of 'The Other Side' and also has the [Translation] credit for publishing other books like 'What ails the Socialists' and 'Railway Strike of 1974'.

Shri Fernandes was an outstanding federalist and socialist and emphasized the ideals of plain life and high thought. He raised the rights of the poor and the marginalized sections of the society very effectively and earned a reputation as a man of relentless work.

He strived continuously for social issues and worked with utmost activism and fearlessness. He was fully dedicated to the working class.

Shri George Fernandes passed away on the 29th of January, 2019 at the age of 88 in New Delhi.

We deeply mourn the passing away of our former colleagues. This House expresses its condolences to the bereaved families.

The House shall now observe silence for a while as a mark of respect to the departed souls.

## 11.03 hrs

The Members then stood in silence for a short while.

## ... (Interruptions)

[English]

**PROF. SAUGATA ROY (DUM DUM):** Madam, I have given a notice for Adjournment Motion. ... (*Interruptions*).

**HON. SPEAKER:** I will allow you after the Question Hour. Definitely I will allow you.

... (Interruptions)

[Translation]

HON. SPEAKER: Q. No. 1, Shri Rajeev Satav ji.

... (Interruptions)

**HON. SPEAKER:** I will allow you. I will give you a chance to speak as well.

... (Interruptions)

[Translation]

**SHRI RAJEEV SATAV (HINGOLI):** Madam Speaker, I request you to first discuss the manner in which the machinery of CBI is being misused by the Central Government in West Bengal and then take up the Question Hour.... (*Interruptions*)

HON. SPEAKER: Mention the Question Number.

SHRI RAJEEV SATAV: Madam, first discussion on CBI should be taken up.

**HON. SPEAKER:** You do not want to ask question?

SHRI RAJEEV SATAV: Madam, first of all allow the discussion on

CBI.... (Interruptions)

## **11 04 hrs**

## **ORAL ANSWERS TO QUESTIONS**

(Q.1)

[English]

**HON. SPEAKER:** You do not have any question?

... (Interruptions)

## 11.09 hrs

At this stage, Shri Kesineni Srinivas, Shri Kalyan Banerjee and some other hon. Members came and stood on the floor near the Table

HON. SPEAKER: Shrimati Supriya Sule

SHRIMATI SUPRIYA SADANAND SULE: Madam, this is a very serious issue of unemployment. The data shows that it is 40 per cent. ... (*Interruptions*). It is a 40-year low. Unemployment has gone up. Given the situation, we really need to debate the unemployment issue in this House, but we want to know what the data is because the hon. Minister says that employment has gone up. ... (*Interruptions*). But the NSSO data says that unemployment has reached a 40-year low. You see as to what is happening in the House. What is happening is unfortunate, but we need to discuss this. ... (*Interruptions*).

[Translation]

SHRI SANTOSH KUMAR GANGWAR: Madam Speaker, this is an important issue, we understand this and we are ready to discuss it in every

way.... (Interruptions) but I would like to say that without checking on facts we cannot rely on the news which is coming. ... (Interruptions) the data that is said to be leaked is probably in the entire report itself. ... (Interruptions) it is a draft report, an incomplete report. ... (Interruptions) we have nothing to do with this Ministry. ... (Interruptions) in this context, I will brief the concerned Minister and whatever special information will come up in future, I will update the House. ... (Interruptions)

SHRI PRAHLAD SINGH PATEL: Speaker Madam, this is an important question related to the unemployed. ... (Interruptions) to my knowledge, no matter when the Ministry of Labour has set up these portals, the Modi Government has done the work of taking it up to its optimum utilization .... (Interruptions) all kinds of experiments have been done, be it providing funds for running these portal or for that matter, making those centers technically sound by the state governments, through you I would like to know from the Minister that you have helped. ... (Interruptions) mentioning the name of such states, which are unable to perform better even after taking help, whether Ministry of Labour, Government of India proposes any such gradation? ... (Interruptions)

SHRI SANTOSH KUMAR GANGWAR: Madam, I agree with the Hon. Member ... (Interruptions) we are helping all the states to the fullest. ... (Interruptions) we are helping each center with Rs. 50 lakh and so far 117 centers have been given assistance. ... (Interruptions) I will provide the information that the Hon. Member seek after obtaining it from my department. ... (Interruptions)

[English]

**HON. SPEAKER:** Q. No. 2, Shri B. Vinod Kumar – Not present.

... (*Interruptions*)

**HON. SPEAKER:** Hon. Minister, you kindly lay it.

(Q.2)

**SHRI K. ASHOK KUMAR:** Madam, India's trade deficit with China has widened over the last two years and it has reached to more than US 57 billion dollar. Therefore, the export of raw sugar to China will help somehow to reduce the trade deficit gap. ... (*Interruptions*)

I would like to know whether China has released the raw sugar export quota for the year 2019 to enable us to export raw sugar to China ... (*Interruptions*)

SHRI C.R. CHAUDHARY: Madam Speaker, a right question has been raised by the Hon. Member at the right time. [Translation] In India, production of sugar was more than domestic consumption during the years 2017-18 and 2018-19.... (Interruptions) Our production in 2017-18 was 322 lakh tonnes, [English] while the domestic consumption was only 255 lakh metric tonnes. Similarly, the estimated production in the year 2018-19 is 315 lakh tonnes, while the domestic consumption is 260 lakh tonnes due to which there is a surplus position in sugar. [Translation] There is an urgent need to export sugar. Sugarcane farmers owe huge amounts of arrears from Sugar industries. ... (Interruptions) when the production decreased in 2016-17, the retail price of sugar soared to more than Rs. 40. ... (Interruptions) the price started coming down significantly to Rs. 25-26 per kg in 2017-18

and 2018-19 due to higher production. ... (Interruptions) for this reason, our Government under the leadership of Hon. Prime Minister took many such steps, due to which sugar factories and sugarcane farmers do not suffer losses ... (Interruptions) Arrangements were made to ensure that Sugarcane farmers get their arrears on time.... (Interruptions) [English] Export is one of the important issues because in sugar, minimum indicated export quota was given 20 lakh metric tonnes in 2017-18 and 15 lakh metric tonne in 2018-19. [Translation] We produced about 16 lakh tonnes of sugar in 2017-18, but since China is our neighbouring country, there is an annual demand of three to five million tonnes, that is, thirty lakh tonnes to fifty lakh tonnes. [English] They import about 30 lakh to 50 lakh tonnes of sugar annually. China is our nearest neighbour. So, we should export our sugar to China.

[Translation] When Hon. Prime Minister had visited Wuhan, he had a talk with the President of China.... (Interruptions) at that time, an important issue of rice and sugar was taken up that India wants to export these to China and subsequently Series of Meetings were convened between our sugar exporters and sugar importers of China. The seller and buyer meeting was held in June.... (Interruptions) after that Minister level meeting was held. Series of meetings are being convened, as they had already released the quota for the year 2017-18.... (Interruptions) In June and during January China released the export quota and thus they released their quota of the year 2018.... (Interruptions) The quota for the year 2019 was to be decided in January. [English] Still, it is not being decided as to how much sugar China will import from India. We are consistently pursuing this matter but

there is no written agreement. That is all. Thank you, Madam. ... (Interruptions)

**HON. SPEAKER:** Please go back to your seats. ...

(Interruptions)

## \*WRITTEN ANSWERS TO QUESTIONS

Starred Question Nos. 3 to 20 Unstarred Question Nos. 1 to 230

[English]

**HON. SPEAKER:** The House stands adjourned to meet again at 12 o' clock.

## 11.16 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

<sup>\*</sup> For Questions, please refer to Master copy of English version, placed in Library.
You can also visit https://sansad.in/ls/questions/questions-and-answers for more information.

## **12.00 hrs**

The Lok Sabha re-assembled at Twelve of the Clock

(Hon. Speaker in the Chair)

... (Interruptions)

[English]

**PROF. SAUGATA ROY (DUM DUM):** Madam, I have given a notice of Adjournment Motion.... (*Interruptions*)

HON. SPEAKER: I will allow you.

... (Interruptions)

[Translation]

**HON. SPEAKER:** Hon. Members, I have received notices of Adjournment Motion, though matters are important, however, it is not necessary to disrupt the proceedings for them. I have not allowed the Adjournment Motion, but I give you a chance to raise the issue.

... (Interruptions)

**PROF. SAUGATA ROY:** Madam, let me raise the issue now....

(Interruptions)

[English]

**HON. SPEAKER:** After the Papers are laid, I will allow you. I am not saying 'No'.

... (Interruptions)

## **12.01 hrs**

#### PAPERS LAID ON THE TABLE

HON. SPEAKER: Now, Papers to be laid on the Table.

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): I beg to lay on the Table a copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution: -

(1) The Muslim Women (Protection of Rights on Marriage) Ordinance, 2019 (No.1 of 2019) promulgated by the President on 12<sup>th</sup> January, 2019.

[Placed in Library, See No. LT 10778/16/19]

(2) The Indian Medical Council (Amendment) Ordinance, 2019 (No.2 of 2019) promulgated by the President on 12<sup>th</sup> January, 2019.

[Placed in Library, See No. LT 10779/16/19]

(3) The Companies (Amendment) Ordinance, 2019 (No. 3 of 2019) promulgated by the President on 12<sup>th</sup> January, 2019.

[Placed in Library, See No. LT 10780/16/19]

## 12. 02 hrs

#### **ASSENT TO BILLS**

[English]

SECRETARY GENERAL: Madam Speaker, I lay on the Table:-

(i) The National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities (Amendment) Bill, 2018;

- (ii) The Right of Children to Free and Compulsory Education (Amendment) Bill, 2019;
- (iii) The National Council for Teacher Education (Amendment) Bill, 2019; and
- (iv) The Appropriation (No.6) Bill, 2018.

as passed by the Houses of Parliament during the Sixteenth Session of Sixteenth Lok Sabha and assented to by the President.

Madam Speaker, I also lay on the Table one copy, duly authenticated by the Secretary General, Rajya Sabha, of the Constitution (One Hundred and Third Amendment) Bill, 2019 passed by the Houses of Parliament and assented to by the President.

[Placed in Library, See No. LT 10781/16/19]

#### 12.02 ½ hrs

## **ELECTION TO COMMITTEE**

#### **National Jute Board**

[English]

## THE MINISTER OF TEXTILES (SHRIMATI SMRITI ZUBIN

**IRANI):** I beg to move:

"That in pursuance of clause (b) of sub-section 4 of section 3 of the National Jute Board Act, 2008, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the National Jute Board, subject to the other provisions of the said Act and the rules made thereunder."

## **HON. SPEAKER:** The question is:

"That in pursuance of clause (b) of sub-section 4 of section 3 of the National Jute Board Act, 2008, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the National Jute Board, subject to the other provisions of the said Act and the rules made thereunder."

The motion was adopted.

\_\_\_\_\_

#### 12. 03 hrs

## **SUBMISSION BY MEMBERS**

Re: Alleged standoff between the CBI and West Bengal Police [English]

PROF. SAUGATA ROY (DUM DUM): Madam, there is a constitutional crisis in the State of West Bengal. Yesterday, on Sunday, after 6 p.m., 40 officers of the CBI went to the house of the Police Commissioner, Kolkata without taking previous permission, without a specific order from the court. They wanted to question the Police Commissioner of Kolkata. Our Chief Minister Mamata Banerjee went there to the Police Commissioner's residence and she protested. But, they were unrelenting, as a result of which the Chief Minister is on a dharna s since last night. This poses a Constitutional challenge. The Satyagraha by the Chief Minister is to highlight the misuse of CBI by the Central Government against Opposition Governments. They have done it especially after the 19 January rally where 22 political parties got together to challenge Mr. Modi and his BJP party. They are constantly using CBI to throttle the opposition voice, To scare, to threaten. There was never such a situation.... (Interruptions) Two Directors of CBI have left. Why is CBI being misused? There is a High Court injunction on any action against the Kolkata Police Commissioner up to February 13.

The CBI went to the Supreme Court today. They have got no order from the Supreme Court. The Supreme Court asked the CBI to produce all necessary and relevant papers. We strongly protest with all the forces at our

command against the CBI and the BJP led by Shri Narendra Modi and Shri Amit Shah who are really there to damage the Constitutional structure in such a face-off between the State Government and the Centre. ... (*Interruptions*)

Madam, I want the Prime Minister to be called to this House. Let him reply as to why the Government of India is misusing the CBI against the State Government. This cannot go on day after day. Our Chief Minister is on an indefinite *dharna*. Today, the State Budget is there. Still, she is on a*dharna*. It is because of misuse of CBI which has also been called caged-parrot earlier.

Now, there was a clash between the previous Director Shri Alok Verma and Shri Rakesh Asthana. ... (*Interruptions*) Overlooking Shri Kharge's opposition, they have gone on to appoint another officer.

[Translation]

HON. SPEAKER: Don't speak like this by combining all things.

... (Interruptions)

[English]

**PROF. SAUGATA ROY:** Madam, the CBI is being used in the State Government to capture Bengal. This is not the way they will succeed. In the elections, they will get a big zero. However, many times, Shri Narendra Modi, Shri Rajnath Singh and Shri Amit Shah visited Bengal. But what have they done? They have created a Constitutional crisis. ... (*Interruptions*)

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam, the incident that occurred last evening smacks of impropriety. The manner in which the

CBI officers wanted to barge into Kolkata Police Commissioner's residence, that too, with 40 personnel was unheard of. It is something which demonstrates and also questions the institutional integrity of CBI. The manner in which CBI has been functioning during the last 2-3 months' time, does not show any professionalism and that is why the CBI has come into such criticism today. We are not a banana republic. There are instances, especially, during the last few years. The situation has aggravated to such an extent where institutions are being derided because of certain motivated actions of certain personnel. This should be stopped at all quarters.

Some months back, Odisha has also seen the CBI officers barging into a sitting Judge's residence, that too, in the early hours of the morning, just before the Panchayat elections. Adequate steps were also taken by the CBI to defame Biju Janta Dal and actions again have started emanating in Odisha also just to defame the leaders of BJD. This smacks of unprofessionalism and we want CBI to be a professional institution and also should target those people who are indulging in corruption. But the manner in which CBI is functioning today, as if it has become a political stooge, as if it has become a political weapon at the hands of the power that is there in the Centre.

## [Translation]

SHRI MALLIKARJUN KHARGE (GULBARGA): Madam, thank you for giving me time. What is happening in the country today? ...(Interruptions) What is happening? ... (Interruptions) Just now the problem raised by Mr. Saugata Roy, the B.J.D. leader also put forth his concerns about it so I want to say that this Government wants to eliminate all opposition leaders by means of making CBI a weapon.... (Interruptions)

They are trying to bring autocratic Government by eliminating the opposition parties. If anyone raises his voice against injustice, an attempt is being made to suppress him.... (*Interruptions*) In a state where they do not have a foot print, they are trying to make their presence felt... (*Interruptions*)

Madam, which law allows to arrest a police officer at seven o'clock in the night.... (*Interruptions*) Not one but if forty people go and attack, then what should we call it? ... (*Interruptions*) Not only in Bengal, it happened in Lucknow, in Uttar Pradesh, in Karnataka, in Chennai, everywhere, where there are opposition parties are in power, injustice and atrocities are being committed on them.... (*Interruptions*)

Madam, what is this?

HON. SPEAKER: Please, you sit down.

... (Interruptions)

## SHRI MOHAMMAD BADRUDDOZA KHAN (MURSHIDABAD):

Madam, I want to say something.... (Interruptions)

**SHRI MALLIKARJUN KHARGE:** If you misuse all the institutions in this manner, if you put pressure on all the institutions, then people are not going to bow down, no party will bow down either.... (*Interruptions*)

**HON. SPEAKER:** You sit down. I am giving time to everyone to speak. I'm not saying no.

Shri Mohammad Badruddoza Khan.

... (Interruptions)

MR. MOHAMMAD BADRUDDOZA KHAN: Madam, what is happening in West Bengal is not good for democracy.... (Interruptions) For four years, CBI did nothing, at that time setting between Didi and Modi was in place.... (Interruptions) Yesterday there was a big rally in our brigade, to divert attention from it a drama was staged.... (Interruptions) Yet, I say that what has been done by the Chief Minister is also not good for democracy.... (Interruptions) The Chief Minister sat down with a Police Commissioner, this is a threat to democracy.... (Interruptions) it was told that he is a very good inspector/officer, if he is such a good officer then why he has not presented himself before the CBI.... (Interruptions) Three summons were issued, but he never went there.... (Interruptions) Till date CBI has not nabbed any culprit or punished the culprit, and has not returned the money.... (Interruptions) Catch the culprit, punish the culprit and return the investor's money. This is a straightforward demand.... (Interruptions)

**HON. SPEAKER:** Shri M.B. Rajesh, Shri P.K. Biju and Shri Sankar Prasad Datta are allowed to associate with the matter raised by Shri Mohammed Badaruddoza Khan.

Shri Dharmendra Yadav.

... (Interruptions)

SHRI DHARMENDRA YADAV (BADAUN): Thank you, Hon. Speaker, on behalf of my Samajwadi Party, I strongly condemn what happened in Kolkata yesterday.... (*Interruptions*) Mr. Speaker Sir, in the entire country, be it Bihar, Uttar Pradesh, Bengal, Odisha, the political parties which are fighting strongly against the Bhartiya Janta Party, the CBI is against them.

ED is against him, action is being taken against them by Income Tax Department.... (Interruptions)

HON. SPEAKER: Shri Jai Prakash Narayan Yadav, you speak.

... (Interruptions)

**SHRI DHARMENDRA YADAV:** Hon. Speaker, one last minute, I am concluding my speech.... (*Interruptions*)

HON. SPEAKER: No-No, your time is over.

... (Interruptions)

**HON. SPEAKER:** Shri Jai Prakash Narayan Yadav, do you want to speak?

... (Interruptions)

SHRI JAI PRAKASH NARAYAN YADAV (BANKA): Madam Speaker, the Central Agency CBI is being misused.... (*Interruptions*) Democracy is being murdered, federal structure is being attacked.... (*Interruptions*) Our leader Hon. Lalu Prasad Yadav and his family has been continuously attacked. They have been harassed.... (*Interruptions*)

[English]

SHRIMATI SUPRIYA SADANAND SULE (BARAMATI): Madam, we condemn what is happening in West Bengal. ... (*Interruptions*) The hon. Chief Minister of West Bengal, a lady Chief Minister whom we are so proud of, is going through this problem and I think the muscle power that the CBI is using against a woman Chief Minister should be condemned, and the NCP condemns any such action....(*Interruptions*) I think we all deserve a fair

probe and the CBI should only be used against people who are corrupt and not against the innocent people. Thank You.... (Interruptions)

[Translation]

HON. SPEAKER: You please come here.

... (Interruptions)

**HON. SPEAKER:** You speak from here.

... (Interruptions)

**HON. SPEAKER:** What happened? Let him speak, everyone has the right to speak.

... (Interruptions)

HON. SPEAKER: Speak comfortably.

... (Interruptions)

SHRI SOUMITRA KHAN (BISHANPUR): Madam, there is nothing constitutional in West Bengal.... (Interruptions) the scenario of West Bengal today is such that the helicopters of the opposition party are not being allowed to land.... (Interruptions) The electricity line in front of my in-laws house was cut.... (Interruptions) There was no case against me till 9th, but today West Bengal Police is leveling rape case against me to send me in jail... (Interruptions) my house was seized twice, no document was given to me....(Interruptions) What kind of democracy is this? Democracy has come to an end in West Bengal.... (Interruptions) What is happening today, the West Bengal police and the CM of West Bengal have joined hands. ... (Interruptions)

**HON.SPEAKER:** Everyone please sit.

... (Interruptions)

**HON. SPEAKER:** Saumitra ji, you have already spoken, please take your seat.

... (Interruptions)

[English]

**HON. SPEAKER:** Now, listen to the Minister. You will have to listen.

... (Interruptions)

**HON. SPEAKER:** This is not proper. Now, listen to him.

... (Interruptions)

[Translation]

## THE MINISTER OF HOME AFFAIRS (SHRI RAJNATH SINGH):

Madam, yesterday CBI officers in Kolkata were not only prevented from performing their lawful duties but were also detained in the police station by the Kolkata Police. I think that such an incident is unprecedented in the history of the country.... (*Interruptions*)

Madam Speaker, as this House is aware, CBI has been given the responsibility of investigating the Saradha Scam by the Hon. Supreme Court of India.... (Interruptions)

#### **12 18 hrs**

At this stage, Shri Dharmendra Yadav, Shri Gaurav Gogoi, Shri Kalyan Banerjee, Shri Ram Mohan Naidu Kinjarappu and some other hon.

Members came and stood on the floor near the Table.

In the Saradha Scam, the hard earned money of lakhs of poor people of Eastern India and especially West Bengal was embezzled by the Saradha Group. A lot of money was collected by various companies of the Saradha Group by luring attractive rewards and returns through a lot of dubious money multiplier schemes.... (Interruptions) When people's money was not returned by this company, there was a huge demonstration by lakhs of victims, people registered a protest.... (Interruptions) This has caused widespread resentment among the general public of West Bengal.... (Interruptions) The Saradha Scam issue was taken to the Supreme Court of India, through Public Interest Litigation, demanding a CBI investigation into the matter.... (Interruptions) In the year 2014, due to the inter-state nature of the case as determined by the Hon. Supreme Court, the involvement of international money laundering and the alleged political nexus of the accused owing to serious regulatory failures, the Supreme Court ordered an investigation by the CBI.... (Interruptions) The Hon. Supreme Court has also mentioned in its order that the investigation conducted so far has revealed the involvement of many political and influential persons in the matter, who hold wide clout and unflinching influences in the society.... (Interruptions)

On February 3, 2019 at 5:45 pm, a team of CBI officials went to Kolkata Police Commissioner for interrogation in connection with the probe

into the scam. These officers were not only stopped by the West Bengal Police but these officers were forcefully taken to the police station.

It is not that the CBI team directly went for interrogation with the Police Commissioner... (*Interruptions*)

The CBI was compelled to do this because the Police Commissioner was not cooperating in the investigation. Despite repeated summons being issued, he was not appearing before the CBI. The situation became so serious that we had to deploy CRPF for the safety of the CBI officers.... (Interruptions)

Hon. Speaker, such a stand-off between the law enforcement agencies of the country is not only unfortunate but also a serious threat to the federal and political system of the country. If the law enforcement agencies under the control of the Central Government or state governments, are prevented from carrying out their lawful work, it will lead to severe chaos and the compliance with the law as well as the Blue Book mentioned in the Constitution will also be blocked. ... (Interruptions) Police and public order are State subjects under the Constitution. The central Government respect the rights of states in this regard and the Constitution has entrusted the responsibility to the Central Government to ensure that the governance of the country is carried out in accordance with the constitutional framework. ... (Interruptions)

As far as this House is concerned, House must be aware that by the CBI investigations are conducted either after the general or special consent of the state governments or after the order issued by the High Court or the Hon. Supreme Court.... (Interruptions) In this case, the highest court of the

country has ordered the CBI to investigate the matter keeping in mind the

fair probe of the case.

I have no hesitation in saying that whatever has happened yesterday

is, in a way, pointing towards the collapse of the constitutional traditions....

(Interruptions) I have also discussed this matter with His Excellency, the

Governor of West Bengal. He called upon the Chief Secretary of the State

and the DG, Police to resolve the inter-agency conflict arising in this case

and provide security to the CBI officials.... (Interruptions) I have also urged

His Excellency, the Governor to submit a comprehensive report on the entire

matter.

I want to appeal to the state government, the Chief Minister to

provide opportunity to the law enforcement agencies to work properly. With

this appeal, I expect that all the state governments would let the law

enforcement agencies of the country work properly.... (Interruptions) I hope

that the government of West Bengal will also fully cooperate in providing

the necessary environment to all these law enforcement agencies for their

smooth functioning so that all these agencies can investigate impartially and

fearlessly and maintain the rule of law in the country. ... (Interruptions)

Thank you.

[English]

**HON. SPEAKER:** Go to your seats. Please go to your seats.

... (*Interruptions*)

**HON. SPEAKER:** This does not resolve any problem.

#### ... (Interruptions)

**HON. SPEAKER:** What else do you want? What do you want? It does not happen this way.

... (Interruptions)

**HON. SPEAKER:** Please go to your seats.

... (*Interruptions*)

[Translation]

HON. SPEAKER: Shri Sharad Tripathi

... (Interruptions)

**HON SPEAKER:** This is not the solution. Please go to your seats.

... (Interruptions)

HON. SPEAKER: Creating an uproar does not lead to a solution.

... (Interruptions)

SHRI SHARAD TRIPATHI (SANT KABIR NAGAR): Hon. Speaker, I would like to draw your attention with regard to the post of Superintendent of Police in the Ambedkar Nagar district, of my parliamentary constituency... \*who is an officer of the Indian Administrative Service. ...

(Interruptions)

**HON. SPEAKER:** Name will not go on record.

... (Interruptions)

-

<sup>\*</sup> Not recorded

**SHRI SHARAD TRIPATHI:** When I called him while discharging my duties, he made derogatory remarks towards the Parliament and the MP due to which I am finding it difficult to do parliamentary duties.... (*Interruptions*)

I would like to request through you to direct the Ministry of Personnel to once again arrange training for such officers and to make them aware about the dignity of the Parliament and Members of Parliament. This will make people sensitive towards MPs and Parliament.... (*Interruptions*)

**HON. SPEAKER:** Dr. Kulamani Samal is allowed to associate with the subject raised by Shri Sharad Tripathi.

Mr. Kunwar Pushpendra Singh Chandel – Not Present

Mr. Lakhan Lal Sahu - Not Present

... (Interruptions)

**DR. BANSHILAL MAHTO (KORBA):** Thank you for giving me the opportunity to speak during zero hour.... (*Interruptions*)

HON. SPEAKER: Please go to your seat. This is not fair.

... (Interruptions)

**DR. BANSHILAL MAHTO:** In our country, especially in Chhattisgarh, there are many communities such as Nayak, Banjara, Mahara, Pathari, Dhanuhar, Bhuiyaa, Bhuiyaan, Bhuyya, and various other tribes like Dhimar, Kevat, Kahar, Mallah, and Nagvanshi. ... (*Interruptions*) Words having phonetic variations like Kherwar, Pando, Bhariya, Tanwar, Chhatri, Parganiha, Pradhan etc. have not been included in the list of Scheduled Tribes due to Hindi matra related error, the Union Government and the state

government should immediately take steps to include them. ... (Interruptions)

**HON. SPEAKER:** Mr. Kulamani Samal is allowed to associate with the subject raised by Dr. Banshilal Mahto.

... (Interruptions)

HON. SPEAKER: Shri Sukhbir Singh Jaunapuria - Not present.

Shri Harishchandra Chavan - Not present.

... (Interruptions)

[English]

SHRI S.P. MUDDAHANUME GOWDA (TUMKUR): Madam, I want to raise a very important issue. ... (*Interruptions*) In fact, I have sought for raising the matter in my mother tongue, Kannada. ... (*Interruptions*)

\*Madam, Today I would like to raise the issue of conferring Bharat Ratna award posthumously to His holiness Sri Sri Sri Dr. Shivakumara Maha Swamiji, who is 'Shataayushi' (supercentenarian). He lived for 111 years and he was also known as 'Trividha Dasohi' as he was instrumental in providing free shelter, free education and free food to crores of devotees. His holiness attained 'Lingaikya', means became one with the Lord Shiva, breathed his last recently. His yeoman service to the society is matchless in the entire world and has won hearts and minds of crores of people. His devotees spread all over the world.

<sup>\*</sup> English translation of the Speech originally delivered in Kannada.

I would like to draw the attention of the entire 'House' through you Madam, the government of Karnataka recommended to the union government to consider His holiness Sri Sri Sri Dr. Shivakumara Maha Swamiji's name for awarding the highest civilian award of the country Bharat Ratna when he was alive. And it is the desire of crores of followers of Swamiji. However, the Central government has disappointed all of us by not considering him for the greatest award of the country Bharat Ratna. It is rather painful and we are disappointed with the central government. It is not good on the part of the Central government as it did pay respect to the concern of the people.

Therefore, I urge upon the Union Government to consider the issue and award Bharat Ratna posthumously to His Holiness Sri Sri Sri Dr. Shivakumara Maha Swamiji at the earliest. ... (*Interruptions*) Thank you very much, Madam. ... (*Interruptions*)

**HON. SPEAKER:** Shri R. Dhruvanarayana, Shri B.N. Chandrappa, Dr. Kulmani Samal, Shri V.S. Ugrappa and Shrimati Supriya Sule are permitted to associate with the issue raised by Shri S.P. Muddahanume Gowda.

... (*Interruptions*)

**HON. SPEAKER:** The House stands adjourned to meet again at 2 pm.

### 12.28 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

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#### 14.02 hrs

The Lok Sabha reassembled at Two Minutes past Fourteen of the Clock.

(Hon. Speaker in the Chair)

### **MATTERS UNDER RULE 377\***

[Translation]

**HON. SPEAKER:** Hon. Members, cases under Rule 377 will be placed on the table.

... (Interruptions)

### 14.02 ½ hrs

At this stage Shri Kalyan Bannerjee and some other hon. Members came and stood on the floor near the Table.

**HON. SPEAKER:** Members who have been permitted to raise matters under Rule 377 today and who wish to place them on the Table, should immediately lay the text of the matters on the Table. Only those matters which have been laid on the Table will be considered as laid and the rest will be considered lapsed.

... (Interruptions)

# (i) Need to expedite construction of flyover on National Highway passing through Kalpi in Jalaun Parliamentary Constituency, Uttar Pradesh

[Translation]

SHRI BHANU PRATAP SINGH VERMA (JALAUN): In my Parliamentary Constituency Jaluan Garautha Bhognipur, there is a historical town called Kalpi, where construction of a 1.7 kilometer stretch of a national highway has been pending for years, is yet to be completed. Now, the construction of the flyover including the service road is being undertaken by a company within a stipulated time frame. An estimate of Rs.72 crore 71 lakh has been submitted by NHAI for construction of the said flyover in which Rs.19 crore has already been released to the company.

Therefore, I urge upon the Union Government to direct the said company to expedite the construction work and also direct the Chairman of NHAI to expedite the approval of the remaining amount of Rs.54 crore 60 lakh so that the work can be completed within the stipulated time frame.

# (ii) Regarding invention of a drone for spraying pesticide

SHRI PRAHLAD SINGH PATEL (DAMOH): I want to draw the attention of the Government towards a new machine developed by an engineer residing in Jabalpur, M.P. This "drone" has a capacity of 30 liters and will prove to be important in spraying insecticides in crops like sugarcane, maize, etc. I request Hon. Minister of Civil Aviation to exempt this drone from aviation regulations by limiting its operating altitude to 20 feet. I request the Government to grant permission for the patenting of this drone and its technology so that this Indian innovation can contribute to leading technological development to agricultural sector. I urge upon the Government to provide necessary facilities for the commercial production and easy availability of this drone and to honour that engineer with national award.

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# (iii) Regarding establishment of Medical Tribunal

[English]

SHRI ANURAG SINGH THAKUR (HAMIRPUR): With the advent of consumerism and commercialization of the health care sector, many cases of negligence in service by medical professionals and/or exuberant charges for medical services have surfaced. Given the existing problem of overburdening of cases in courts, an alternative mechanism for expeditious justice is required. Additionally, given the intricacies involved in medical cases, the lack of medical knowledge of judges in consumer courts can act as an impediment. Therefore, there needs to be an establishment of a medical tribunal where such cases can be addressed.

# (iv) Need to include Khetauri Ghatwal-Ghatwar communities of Santhal Pargana in Jharkhand in the list of Scheduled Tribes

SHRI NISHIKANT DUBEY (GODDA): I refer the matter raised under Rule 377 regarding inclusion of Khetauri, Ghatwal-Ghatwar and others as Scheduled Tribes in Parliament and received a reply from Hon'ble Minister of Tribal Affairs. But, amidst all of this, no development has taken place in this regard so far.

It is, therefore, I want to place a piece of great historical record - a book titled: "The Little world of an Indian District Officer", written by R. Carstairs and published by Macmillan & Co., London in 1912. In this book there is a detailed, historical record of the fact that the Santhal Parganas was created and named in 1855, and thus was the youngest of the Bengal districts. The writer provides a wonderful account and description of the Ghatwals (guardians of the passes) and the Khetowrie (Khetauri) and how at the time of the Permanent settlement in 1790, every part of the territory was occupied. This details that at the time of the Permanent Settlement that there was NOT a single Sonthal in the whole of this area. "Bhunyas, Khetowries, Hindoos, Mahomedens, Highlanders - yes, but Sonthals, no".

It is a fact that when these findings were recorded and when the book in question was published, the dispensation of Scheduled Castes and Tribes did not exist in the context of what it means administratively today.

Thus, the aborigines of the region are the ones who are deprived of their rightful status and claim to be recognized as Scheduled Tribes.

# (v) Need to undertake development works and provide civic amenities in Barmer Parliamentary Constituency, Rajasthan

[Translation]

**COLONEL SONARAM** (BARMER): **CHOUDHARY** My Parliamentary Constituency covers an area of 60 thousand square kilometers with a population of 36 million. It shares a 1070-kilometer border with the Indo-Pakistan international border. This region is completely desert and Thar area. In 1976, due to declining number of rare and endangered animals and birds in the country, the area of 3162 square kilometers in the districts of Barmer and Jaisalmer was notified as Desert National Park in 1980. This Park includes 73 villages and 200 hamlets with a population of 1 lakh 15 thousand and approximately 4 lakh livestock. This is the region where the people stood by the Indian army during the Indo-Pakistan wars of 1965 and 1971. The local area is geographically diverse and the main source of livelihood is animal husbandry and agriculture, thus the manner in which wildlife and birds are conserved by the people here is commendable. After notifying said region for the conservation of the state bird 'Godawan' this area has been deprived of basic amenities such as water, electricity, roads, education, and healthcare for the past 40 years. Development is hindered here due to a complete ban on any kind of construction activities. There has been a demand for providing basic amenities in the DNP area during the Assembly, Lok Sabha or local bodies elections. However, apart from assurances given by various governments, no action has been taken in the interest of the people of this area.

I would like to express my gratitude to the Hon. Prime Minister, the Minister of Rural Development and the former Chief Minister of Rajasthan, Vasundhara Ji who has provided some relaxation in rules relating to construction work in the DNP areas as a result of raising the issue by me in this House on 06.08.2014 and making them aware of the problems of the local people through correspondence at the department level, which has provided some relief to the local people in the last 40 years. However, due to lack of clarity in rules and guidelines, the Expected work has not been done.

#### The current situation is that...

- 1. The Government has spent crore of rupees to build water supply infrastructure but due to the lack of permission to dig pipelines, rural areas are grappling with drinking water crisis. People are yearning for even a drop of water. People rely on rainwater throughout the year.
- 2. Electricity remains the foremost issue in development concerns. 30 villages and 200 hamlets are still deprived of electricity today. Even the Prime Minister's "Har Ghar Bijli Yojana" has not reached these areas. The absence of electricity leaves rural areas deprived of all kinds of modern amenities.
- 3. The road construction has been stalled for the past 40 years due to lack of approval. The roads that were constructed in the past are also in dilapidated condition in the absence of repair. In such circumstances, people have to cover a distance of 5-7 kilometers on rough and gravel roads.

4. In the DNP area, there is no CHC or PHC within a radius of 20 kilometer. In emergencies, people succumb to death due to unavailability of medical services in this scientific and modern era.

- 5. Irrispective of the fact that today all government and non-government works are being performed online, there is neither network is available nor the power supply is there to charge mobile phones. In some villages, people climb hills and trees in order to talk on their mobile phones, to contact their family members gone out of station to earn livelihood.
- 6. A significant number of displaced Hindu-Pakistani refugees have also been resettled in this region by allocating land to them. They have not yet been granted citizenship and have also not received basic amenities.

No roads, no electricity, no drinking water, no medical facilities, no education; meaning, no basic amenities at all. The declaration of this area as a Desert National Park has proven to be a curse for the people here. The people here are bearing the consequence of the negligence of government and administration.

In view of their difficulties I request the Union and state Government to take immediate and concrete steps to address the problems and to do justice to the local population.

# (vi) Need to provide Rajasthan its allocated share of Yamuna water as per agreement

SHRI RAHUL KASWAN (CHURU): Rajasthan was allocated 1.119 BCM of Yamuna water under the agreement between Yamuna Basin States of Rajasthan, Himachal Pradesh, Haryana, Uttar Pradesh and Delhi on 12.5.1994. As per the agreement, the Upper Yamuna Board was authorized to allocate Yamuna water to the basin states. On 21.12.2001, the Yamuna River Board decided to allocate 1917 Cusec of Yamuna water from Tajewala Headworks to Churu and Jhunjhunu. Even after repeated requests from the Rajasthan Government, Haryana did not give consent to this proposal. In the meeting held in Delhi, the Hon. Chief Minister of Rajasthan and the Water Resources Minister of Rajasthan strongly presented the issue before the Hon. Union Minister of Water Resources, Government of India. In the meeting of the Upper Yamuna Review Committee held on 15.2.2018 Rajasthan is instructed to prepare Detailed Project Reports (DPR) for bringing water through underground pipeline system, dismissing the objections raised by Haryana. The Hon. Chief Minister of Rajasthan informed the Chief Minister of Haryana on 28.8.2018 about the agreement for the construction of the project and requested to enter into a formal agreement for the same.

I request the Government to ensure Haryana's consent to the MOU sent by the Rajasthan Government for releasing the allocated water at the Tajewala Head so that Rajasthan can receive its share of water.

# (vii) Need to simplify the process of GST refund claims

SHRI SUBHASH CHANDRA BAHERIA (BHILWARA): I would like to draw the attention of the Government towards a textile market of my Parliamentary Constituency of Bhilwara, where all kinds of fabrics are manufactured. The yarn (manmade yarn) used for this purpose attracts a GST rate of 12 percent, while finished fabrics attract a GST rate of 5 percent. As a result, textile manufacturers accumulate a GST amount. Textile manufacturers are entitled to receive refund amounts. A notification for issuing refunds to synthetic fabric manufacturers has been issued on 1st August, 2018. However, even after 5 months, the refund has not been received.

Refund of more than Rs. 75 crores are outstanding of 400 units of my Lok Sabha Constituency Bhilwara. I urge the Minister of Finance to give clear directions to the competent authority for GST refunds and in order to resolve this complexity if the GST rate for manmade yarn should be fixed at 5 percent instead of 12 percent it will provide relief to textile manufacturers.

# (viii) Regarding problems faced by employees associated with Saakshar Bharat Mission in Jharkhand

SHRI RAVINDRA KUMAR PANDEY (GIRIDIH): I would like to draw the attention of the Government towards the literacy workers engaged under the Saakshar Bharat Mission Scheme. Nationwide, there are 5.5 lakh literacy workers working on contract basis under this scheme. In Jharkhand alone, their number exceeds 50,000. Under the Saakshar Bharat Mission, from the year 1999 to 2009, these literacy workers have been continuously doing social work along with teaching the illiterates selflessly as volunteers. Since 2010, under the Saakshar Bharat Mission, they have been working as motivators in the Lok Shiksha Kendra at the panchayat level. In lieu of this, they get an honorarium of Rs. 67 per day which amounts to Rs.2000 per month. The Government entrusts various initiatives and tasks such as Pulse Polio, Leprosy Eradication, PDS Supervisor, Election duties, Campaigns for Planning, MGNREGA work, Swachh Bharat Survey, Economic Survey, Opening Jan Dhan Accounts, Atal Pension Yojana, School Enrollment among others, to motivators. They undertake these Campaigns, responsibilities diligently including teaching illiterates, even during the period of strikes by para-teachers, while receiving minimum wages. However, the Government has postponed the Saakshar Bharat Mission after 31March, 2018, due to which unemployment increased among all literate workers, resulting in a situation of starvation.

Therefore, I urge upon the Government to either extend the services of literacy workers by regularizing them or adjust them into other government programs. Additionally, while disbursing the pending

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honorarium to literacy workers, they should be provided respectable remuneration.

### (ix) Regarding creation of All India Judicial Services

DR. UDIT RAJ (NORTH-WEST DELHI): The recent decision of the Supreme Court is against the interests of Scheduled Castes/ Scheduled Tribes and other backward classes, which states that reservations should be applied to the department rather than to the university as a unit. If there are only one, two or three vacancies in the department then these groups may never benefit from reservations. This decision of the Supreme Court is similar to policy-making which only the Parliament can do. Until the reservation for SC/ST and OBC is not implemented in the higher judiciary it has become nearly impossible for these groups to get justice.

Just as eligible administrative officers are selected through the civil services examination, similarly, the All India Judicial Service should be implemented.

### (x) Need for doubling of railway lines in Gujarat

SHRIMATI JAYSHREEBEN PATEL (MEHSANA): Gujarat is the major industrial state with the largest GDP in the country. Besides, due to the resounding success of the Vibrant Gujarat Global Investors Summit, the state witness investments worth millions to billions of rupees. Considering all these factors, there is a need for the doubling of various railway lines in the state of Gujarat.

The need for significant hinterland is essential for the transportation of goods from ports and industries. Under this, the Gujarat Government is consistently obtaining representations from various organizations, industries and travel associations. Numerous correspondences have been made with the Union Government regarding the doubling of railway lines. However, no action has been taken on this matter yet.

Therefore, I request the Ministry of Railways to undertake the doubling of the following railway lines, for the convenience of the public and industries

- 1. Mehsana Palanpur
- 2. Rajkot Veraval
- 3. Rajkot Okha

# (xi) Regarding setting up of an income tax Appellate Tribunal at Hubbali-Dharwad city of Karnataka

[English]

SHRI PRALHAD JOSHI (DHARWAD): Hubbali-Dharwad being the second largest city in the state of Karnataka witnesses number of situation whereby an income tax appellate tribunal has an important role to play. The city also has a High Court Bench and it is, therefore, requested that an income tax appellate tribunal shall be established for the convenience and ease of citizens of the constituency and places nearby.

# (xii) Need to bring mortal remains of NRIs from Gulf countries to the country free of cost

**SHRI M.K. RAGHAVAN (KOZHIKODE):** India has around 90 Lakh people working in the Gulf countries and contribute around 37 billion USD to the nation. A good number of these NRIs are blue collared workers.

The family back in India faces an acute challenge and harrowing experience to transport the mortal remains from the Gulf to India. Almost 10 persons die every day in this sector.

Today the Airlines operating to India charge the transportation of mortal remains according to weight and volume, recently the Government has announced a flat rate on Air India for bringing the dead body which is between Rs. 28,500 and Rs. 42,800 depending on the country.

It is reported that some of our neighbouring countries transport the mortal remains free of cost.

I urge upon the Government to examine and consider free transporting of mortal remains of the NRIs to India which will help many families of blue collared job seekers in the Middle East.

# (xiii) Need to create a separate Ministry of Fisheries

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): I wish to draw the attention of the Government to the need to create a separate Ministry for Fisheries, not just the Department announced on Friday. The Indian fisheries and aquaculture sector contribute to nearly 6.3% of global fish production and the livelihood of nearly 4 million are dependent on the sector. Furthermore, the Indian aquaculture sector has great potential for growth as India has a coastline of 7,517 km and extensive river and canal system of roughly 195.210 km. The Indian fisheries sector requires urgent attention and investment, it will help the sector reach its maximum potential. A separate ministry will also help understand and address issues of fishermen across India and allow for their concerns to be heard at a national level. Additionally, the fishing community are economically-socially vulnerable, it requires special attention, especially in times of natural calamities (cyclone, floods etc) that adversely impact the industry and the livelihoods of fishermen.

# (xiv) Need to safeguard the interests of poultry farmers of Namakkal district, Tamil Nadu

SHRI P.R. SUNDARAM (NAMAKKAL): Namakkal District in Tamil Nadu is the largest producer of poultry. 34 Million Eggs are produced every day. All over Tamil Nadu and Kerala, Eggs are supplied from here, and Eggs are exported to Maldives and Afghanistan.

Namakkal receives 500 to 550 mm rainfall leading to failure in agriculture. Because of this Tapioca Farmers have turned to Poultry.

Namakkal has more than 800 farms with an average of 50,000 hens, giving employment directly and indirectly to 10,000 families. For quality and nourishment, poultry are reared in platform cages, in good environment for all climatic conditions. The present poultry rearing system is as per modern scientific guidance & welfare, the chicks are taken care of to ensure quality and interest of public and provide eggs at an affordable price. To avoid variations in market price, cold storage facilities are also created to store surplus eggs.

Tamil Nadu is the first State to introduce eggs in noon meal scheme in schools from 1990 which is followed by many States. Hence, to safeguard the welfare of Poultry Farmers the Union Government is urged to give attention to protect the interests of poultry farmers.

# (xv) Need to introduce Women's Reservation Bill

SHRIMATI K. MARAGATHAM (KANCHEEPURAM): I wish to bring to the notice of the Government the need to provide reservation for women in the Lok Sabha and the State Assemblies on top priority. The Constitution (One Hundred and Eighth Amendment) 2008 Bill, seeking to provide 33 percent reservation for women in the Lok Sabha and the State Assemblies was introduced in the Rajya Sabha in 6th May 2008. The Bill was referred to Standing Committees twice and was ultimately passed by the Rajya Sabha on 9<sup>th</sup>May 2010. However, it lapsed with the dissolution of 15th Lok Sabha in 2014. It is saddening that a long pending demand of such an important Bill has been pending for over ten years. The enactment of the 73 and 74th Constitutional amendments has facilitated the entry of lakhs of women in villages, small towns and cities, into the political arena. It is an irony that women are still struggling to secure the same in Parliament. Our late lamented leader Dr Puratchi Thalaivi Amma got two bills, amending Municipal and Panchayat laws to increase the percentage of reservation for women from 33 to 50, passed in 2016. I appeal to the Government to introduce the Women's Reservation Bill in Parliament without further delay.

# (xvi) Regarding manual scavenging in India

SHRI DINESH TRIVEDI (BARRACKPUR): It is perturbing to understand that the inhuman practice of manual scavenging is widely practiced throughout the country even today. Every year hundreds die due to asphyxiation of the poisonous gases, the death of five manual scavengers in Delhi on September 10 testifies to the fact. In 2013, the government acknowledged the cleaning of dry toilets as manual scavenging and made it an illegal offence. However, so far no convictions have been made under the law. Yet, over 20,500 people have been identified as involved in manual scavenging according to a survey conducted by Ministry Of Social Justice and Empowerment, of them the majority are Dalit women.

Under the Swacchh Bharat Mission, many septic tanks are being built in rural India. If the government do not take up faecal sludge management as a priority, it will again put the burden on manual scavengers to clean millions of dry toilets and things could go much worse.

Therefore, I urge the Government to look into this matter extensively and put a complete end to this and rehabilitate the workers immediately providing them with alternative job opportunities.

# (xvii) Regarding return of undisputed land in Ayodhya

PROF. SAUGATA ROY (DUM DUM): The Centre argued in its application in Hon'ble Supreme Court to return the un-disputed land, that the Supreme Court's judgment in Dr M Ismail Faruqui and Ors Vs Union of India (October 24, 1994), which upheld the Constitutional validity of the Acquisition of Certain Areas of Ayodhya Act, 1993, under which the 67.703 acres were acquired to Nyas. Government is trying to establish, that the "interest claimed by the Muslims was only over the disputed site of 0.313 acres where the disputed structure stood before its demolition". It divided the disputed 2.77 acres of land, including the spot where the Babri Masjid stood until December 6, 1992, and the area around it, equally among the Nirmohi Akhara, the Sunni Central Wakf Board, UP, and Ramlalla Virajman, The government's intention to divide the public by highlighting the belief of a major community to win the election in anyway.

(xviii) Regarding construction of road over-bridge at level Crossing No. 61 at Basta in Balasore Parliamentary Constituency of Odisha

SHRI RABINDRA KUMAR JENA (BALASORE): The busy main road connecting block headquarter Basta to both the National Highway Nos. 5 & 60, on either sides, passes through Manual LC-61 near South Cabin at Basta Daily market area. People of both the districts of Balasore and Mayurbhanj use this important short distance road for their daily needs. Despite the requisite survey work by South Eastern Railway completed since November 2013, there has been no progress in construction of ROB near South Cabin of LC-61. With the recent completion of a road bridge over the river Jalaka, there has been manifold increase in the number of vehicles plying through this already busy road, thereby creating more congestion at LC -61 areas and giving rise to accidents frequently.

In this context, I would urge the Government to construct the ROB at LC 61 immediately to prevent accidents and inconvenience to the general public of Basta and Baisinga areas of Balasore and Mayurbhanj districts respectively.

# (xix) Regarding renaming of Bombay High Court

SHRI GAJANAN KIRTIKAR (MUMBAI NORTH WEST): It is requested that Bombay High Court should be named as Mumbai High Court. In fact, the State Government of Maharashtra had conveyed "no objection" for the same to Department of Law and Justice, Government of India, on 17/1/2005. In this connection, the State Government of Maharashtra had also sent a reminder letter on 1/11/2017. I request the Government of India and the Ministry of Law and Justice to convey its approval to name it as Mumbai High Court.

# (xx) Need to rectify the methodology for imposition of GST on various products

SHRI JAYADEV GALLA (GUNTUR): The Government is requested to look into and rectify the methodology of imposition of GST on various products. GST is imposed on products which are naturally processed, such as there is no GST on Chillis, but there is GST on dried Chillis.

GST is collected through CGST, IGST and SGST. But, revenue collected through IGST is deposited under collective or common fund and distributed to States at the rate of 42% as per the recommendations made by the 14th Finance Commission. But, as per procedure and rule, only 50% of IGST revenue should be deposited under collective or common fund and the remaining half should be distributed to States. Due to this, the States are losing their genuine share of revenue and Andhra Pradesh is no exception. Due to above methodology, Andhra Pradesh lost Rs. 1,000 crores of its rightful share. Hence, I request the Ministry of Finance to rectify this methodology and pay Andhra Pradesh Rs. 1,000 crores which it lost.

# (xxi) Regarding setting up of a Post Office Passport Sava Kendra at Nenmara in Alathur Parliamentary Constituency of Kerala

DR. P.K. BIJU (ALATHUR): Nenmara is a remote rural village in Palakkadu that belong to my Parliamentary Constituency, Alathur. Starting a Post Office Passport Seva Kendra (POPSK) in Nenmara will be beneficial to the people living in the 32 nearby Panchayaths and Chittoor - Tatamangalam Municipality in Chittoor, Palakkkd and Alathur taluks. This will be a boon to thousands of people who are working abroad, especially in Middle East countries, from these areas. The Post Office, Nenmara is an ideal place to start the POPSK. It has spacious quarters facing the main road that could be used as office space for the proposed POPSK and it is easily accessible to the public. I urge the Government to take necessary steps to start the Post Office Passport Seva Kendra at Nenmara Post office as early as possible.

# (xxii) Need to amend DANICS rules to facilitate representation of people of Lakshadweep in DANICS

MOHAMMED FAIZAL (LAKSHADWEEP): I would like to bring to the notice of the Central Government about the plight of the local officers/employees of the UT of Lakshadweep. Despite working in tough island conditions and performing multifarious duties they have been placed at lower pay scales just for the reason that they belong to Scheduled Tribe. Even the present staff strength is not sufficient. Hence, there is an urgent requirement for higher pay scales at par with their Delhi counterparts and for improving efficiency of administration.

It is also pertinent to mention that since Lakshadweep is a Union Territory and hence there are no locally recruited State Civil Service officer, the role of the State Civil Service is being performed by DANICS officers. Local officers of Lakshadweep are also eligible for promotion into DANICS but the irony is that till date no local officer has been promoted. Therefore, there is an urgent requirement for amendment of DANICS rules in such a way so that local officers of Lakshadweep can also be given proportional representation in DANICS.

Further, it is to bring to your kind notice that entry grade of DANICS has been given the status of Group B with low pay scale (L-8) which is very detrimental for the local officers promoted into DANICS & hence requires immediate rectification. Local officers of Lakshadweep shall also get the status and pay scales which their counterparts in Goa, Mizoram and Arunachal Pradesh are getting after promotion into State Civil Service.

Therefore, entry grade officers of DANICS shall be designated as Group A officers with pay stale in Level 10 as per 7th CPC.

Therefore, I request the Government to consider this matter for amendment in DANICS rules, so as to provide equality, justice & dignity to poor minority ST employees of UT of Lakshadweep.

# (xxiii) Regarding pending Railway projects in Haryana

SHRI DUSHYANT CHAUTALA (HISAR): I would like to express my concern about the demands of many railway projects in the state of Haryana which are pending for long period with the Central Government and I have been urging the government in this regard on various occasions continuously. Among these demands, the one is the railway connectivity from Hisar to Chandigarh and the extension of train from Bhiwani to Chandigarh up to Hisar. You are aware that Hisar Junction is the major railway station in Bikaner division and the city is a well-known industrial as well as educational hub in Haryana. But not even a single train originates from this major district headquarters to Chandigarh despite the fact that adequate railway track and other facilities are available. Therefore, I urge the government to identify all pending railway projects in my State including the one from Hisar to Chandigarh and expedite necessary action for early completion.

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[Translation]

**HON. SPEAKER:** Please go back to your seats.

... (Interruptions)

[English]

**HON SPEAKER:** whatever it is, please go to your seats. There is no such issue.

... (Interruptions)

**HON. SPEAKER:** please go to your seat. Let us start the discussion on the President's Address.

... (Interruptions)

[Translation]

THE MINISTER OF RURAL DEVELOPMENT, THE MINISTER OF PANCHAYATI RAJ, THE MINISTER OF MINES AND THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI NARENDRA SINGH TOMAR): Hon. Speaker, through you, I would like to request all Members to initiate discussions on motion of thanks on President's address. The President holds the highest position in our country and we should thank him in this august house. Therefore, through you, I urge all Members to take their seats, begin the discussion and participate in giving thanks to the President.... (Interruptions)

**HON SPEAKER:** Your case is in court anyway. Let the Hon. Supreme Court decide all these things. Here it cannot be decided. It cannot be decided here.

# ... (Interruptions)

**HON. SPEAKER:** All are 'thieves,' and only we are wise, it should not be like this. Please go to your seat.

... (Interruptions)

[English]

**HON. SPEAKER:** The House stands adjourned to meet again tomorrow, the 5<sup>th</sup> February, 2019 at 11 a.m.

# 14. 05 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, February 05, 2019/Magha 16, 1940 (Saka).

#### **INTERNET**

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